

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P. No. 2772 of 2014 in
Criminal Appeal No. 1660 of 2013 (Nos. 1657-1660 of 2013)

NITIN KUMAR Appellant (s)

VERSUS

MAHAVIR SINGH & ORS ETC.ETC. Respondent(s)

(With appln(s) for direction and office report)

Date: 28/03/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Appellant(s)

Ms. Vanshaja Shukla, Adv.
for Mr. Mishra Saurabh, Adv.

For Respondent(s)

Mr. Siddhartha Dave, Adv.
Ms. Jemtiben AO, Adv.
Mr. A. Raghunath, Adv.

UPON hearing counsel the Court made the following
O R D E R

Crl.M.P. No. 2772 of 2014 is allowed in terms of
prayer clause (a).

(N.S.K. Kamesh)
Court Master

(Renuka Sadana)
Court Master